

of the order of Rs. 6932 crores in the Central Sector.

Book Stalls at Delhi Railway Stations in Delhi

1328. SHRI GANGA CHARAN LODHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any quota has been fixed for allotment of book stalls and other stalls at railway stations to unemployed graduates and handicapped persons;

(b) if so, the details thereof;

(c) whether some stalls at New Delhi/Delhi/Nizamuddin/Railway Stations and Baroda House have been allotted to the contractors who do not come under the aforesaid quota; and

(d) if so, the details of the contracts awarded during the last three years to run these stalls; station-wise name of the contractors on these stations and the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b). No quota as such has been fixed either for unemployed graduates or handicapped for allotment of book stalls on the Railways. However, for new book stalls contracts, only Cooperative Societies of actual workers/vendors and Cooperative Societies of unemployed graduates, their partnership firms and individual unemployed graduates are eligible for allotment.

(c) No, Sir. The stalls have been allotted to eligible categories only.

(d) Does not arise.

Loan Licencing System for Manufacture of Drugs and Pharmaceuticals

1329. SHRI M.V. CHANDRA SHEKARA MURTHY: SHRI V. SREENIVASA PRASAD:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government had set up an expert committee to examine the loan licencing system for the manufacture of drugs and pharmaceuticals;

(b) if so, whether the committee has submitted its report; and

(c) if so, when the recommendations of the committee will be implemented and if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (c). Yes, Sir. The matter is under consideration of Government and a decision in this regard will be announced shortly.

[*Translation*]

Delhi-Gorakhpur air service

1330. SHRI HARIKEWAL PRASAD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is a proposal to provide the Delhi-Gorakhpur air service on a regular basis;

(b) if so, when;

(c) whether Kushinagar, Uttar Pradesh is proposed to be linked with air service with a view to provide facilities to tourists; and

(d) if so, whether expansion of Kushinagar airport will be undertaken and if so, the time by which this work is likely to be completed?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Due to severe capacity constraint caused on account of suspension of operations by Airbus A-320 aircraft, Indian Airlines is not in a position to consider providing Delhi-Gorakhpur air service.

(c) and (d). There is no civil airstrip at Kushinagar and, therefore, question of its expansion does not arise.

[English]

Strike notice by All India Aircraft Engineers Association

1331. SHRI MADHAVRAO SCINDIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the All India Aircraft Engineers Association had served the Indian Airlines with a notice to go on an indefinite strike from 1 February, 1990 to press their genuine demands;

(b) if so, what were their demands; and

(c) the reaction of Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The All India Airport Engineers' Association (AIAEA) served a notice dated the 16th of January, 1990 on Indian Airlines for going on industrial action, including strike w.e.f. the 1st of February, 1990. The 8 demands attached to the strike notice related mainly to issues like promotion, filling of vacancies, non-implementation of certified standing orders, out-

station postings, etc. As a result of bilateral discussions held with the Association, an acceptable understanding has been arrived at between the management of Indian Airlines and the Association, as a result of which the Association withdrew all their directives as well as the strike notice dated the 16th of January, 1990 and assured cooperation and normalcy to the Indian Airlines Management.

Use of minor oils for production of soap

1332. SHRI SURYA NARAYAN SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any monitoring system to find out the actual tonnages of minor oils used in place of tallow for the production of soap by various companies;

(b) whether any statistics regarding purchase of minor oils by these companies are received by Government; and

(c) if not, the check exercised by Government to ensure that the companies carry out their assurance about the use of minor oils in place of tallow?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). Government have banned the import of animal tallow. The use of minor oils in soap making is encouraged. Some minor oils are even eligible for excise duty rebate when used in soap making. Details of such use for the purposes of excise rebate are sent to the appropriate authorities. In order to bridge the gap between the requirement and indigenous availability of soapery oils, adequate quantities of vegetable oils (Crude Palm Stearine and Palm Fatty Acid Distillates) are imported. The use of imported oils is monitored by DGTD through its technical field officers. The Government have not received any